

reasons from the Registry for not listing the application. Copy of the said application has, however, been supplied to the counsel for the petitioner.

The petitioner is directed to file reply to this application also, as well as the rejoinder, at least two day before the date fixed with copy advance to the counsel opposite by e-mail.

Learned counsel for the parties have advanced arguments in part. List the matter on 19.01.2018 for continuation of arguments. No request for further adjournment shall be entertained.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

January 10, 2018
saini